

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.286/PUN/2018

निर्धारण वर्ष / Assessment Year : 2014-15

The Income Tax Officer,
Ward – 4, Ratnagiri

.....अपीलार्थी / Appellant

बनाम / V/s.

Shri Laik Yakub Shaikhnag,
78, Paj Pandhari, Harnai,
Tal.-Dapoli, Dist.-Ratnagiri-415714

PAN : ATHPS7815B

.....प्रत्यर्थी / Respondent

Assessee by : Shri Pramod Shingate
Revenue by : Shri Mahadevan A.M. Krishnan

सुनवाई की तारीख / Date of Hearing : 29-07-2021

घोषणा की तारीख / Date of Pronouncement : 29-07-2021

आदेश / ORDER

This appeal by the Revenue against the order dated 16-11-2017 passed by the Commissioner of Income Tax (Appeals)-2, Kolhapur [‘CIT(A)'] for assessment year 2014-15.

2. Shri Pramod Shingate, the ld. AR requested to withdraw the present appeal in view of having filed application under Vivad Se Vishwas Scheme.

3. Shri Mahadevan A.M. Krishnan, the ld. DR prayed for liberty to restore the appeal in case the assessee fails to settle the disputes covered by Vivad Se Vishwas Scheme. Accordingly, liberty is given to the appellant revenue.

4. In the result, the appeal of Revenue is dismissed as withdrawn.

Order pronounced in the open court on 29th July, 2021.

Sd/-
(Inturi Rama Rao)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 29th July, 2021.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-2, Kolhapur
4. The Pr. CIT-2, Kolhapur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune